

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH AT, PUNE

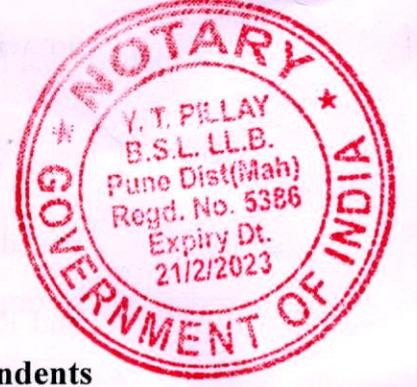
ORIGINAL APPLICATION NO. 50/2020 (WZ)

Tanaji Balasaheb Gambhire \_\_\_\_\_ Applicant

V/S

1. The Chief Secretary,

Government of Maharashtra & Others \_\_\_\_\_ Respondents



**Affidavit in Reply on behalf of Respondent No. 11 i.e. M/s. River**

**Residency Developers:-**

I, Anand Jain, Age- 48 Adult, Occupation - Business, Residing at- Amar Renaissance, E-1001, Sopanbaug, Pune 411001 the Director of M/s. River Residency Developers i.e. Respondent No.11 is filing this Affidavit in Reply to the Original Application only with the limited purpose of bringing on record the true and correct facts of the subject matter. I shall not be deemed to admit anything save and except whatever specifically stated hereunder:-

1. At the very outset, the Respondent No.11 states that the Applicant in the Original Application No. 50/2020 has not made any allegations against the Respondent No. 11 and has not prayed any relief against the Respondent No.11. Further, the Respondent No.11 is not concerned with the alleged illegal construction of bungalows in the prohibited zone of blue flood line of Indrayani River.

2. I say and submit that the averments made in Para 1 and 2 are details of the Applicant and the Respondents which are matter of record and hence, I do not wish to comment on same.
3. I say and submit that the averments made in Para 3 and 4 are allegations raised against the Respondent No. 12 i.e. M/s. Jare Group (Jare World) and Respondent No. 13 i.e. M/s. V Square and hence, I do not wish to comment on same.
4. I say and submit that the averments made in Para 5 are details about the Indrayani River and hence, I do not wish to comment on same.
5. I say and submit that the averments made in Para 6 and 7 are particulars of the challenge in the aforesaid matter which is against the Respondent No. 12 i.e. M/s. Jare Group (Jare World) and Respondent No. 13 i.e. M/s. V Square and hence, I do not wish to comment on same.
6. I say and submit that the averments made in Para 8 are the grounds for filing the original Application wherein grievances are raised against the Respondent No. 12 i.e. M/s. Jare Group (Jare World) and Respondent No. 13 i.e. M/s. V Square and hence, I do not wish to comment on same.
7. I say and submit that the averments made in Para 9 are substantial question of Environment raised in the aforesaid Original Application and hence, I do not wish to comment on same.

8. I say and submit that the averments made in Para 10 are brief facts of the said construction project carried out by the project proponent i.e. the Respondent No. 12 i.e. M/s. Jare Group (Jare World) and Respondent No. 13 i.e. M/s. V Square. Further, as far as Respondent No.11 is concerned, the Respondent No. 11 has not carried out any illegal construction on the blue line. Further, the Respondent No.11 has also not dumped any debris or any construction material on the river bed of the Indrayani River.

9. I say and submit that the averments made in Para 12 to 16 are concerned I do not wish to comment on same.

10. I say and submit that the averments made in Para 17 to 20 are concerned I do not wish to comment on same.

11. I say and submit that the averments made in Para 21 are humble prayers of the present Application wherein the Applicant has not sought any relief against the Respondent No.11 i.e. M/s. River Residency Developers.

12. I say and submit that it is pertinent to note that as the Respondent No.11 has not carried out any construction on the Indrayani River, therefore, the present Applicant has not raised any allegations against the Respondent No.11. Further, it is pertinent to note that from the report filed by the joint committee in compliance with the Order dated 09/07/2021 wherein it is evident that the alleged illegal construction has been carried out by the project proponents i.e. Respondent No. 12 i.e. M/s. Jare Group (Jare



World) and Respondent No. 645 i.e. M/s. V Square. Further in the said report it is recommended by the said committee that the illegal construction raised by the project proponent i.e. Respondent No. 12 i.e. M/s. Jare Group (Jare World) and Respondent No. 13 i.e. M/s. V Square on the Gat No. 90, Village Chikhali, Taluka Haveli District Pune in the area falling under blue line i.e. river bed should be demolished. Therefore in the aforesaid circumstances, the present Respondent No.11 is having no role in the present matter and has been made a formal party as the project named River Residency has been constructed by the Respondent No.11 in the adjoining area.

13. Therefore, in the facts and circumstances above mentioned I say and submit that an appropriate Order may be passed depending on the facts and circumstances.

14. I crave leave to file additional affidavit in future if found necessary.

Whatever stated hereinabove is true and correct to the best of my knowledge and belief.

Solemnly affirmed by me at Pune on this 07<sup>th</sup> Day of February, 2023.

Identified by me,

*Siddhi*  
Adv. Siddhi S. Singh

Mr. Chetan R. Nagare  
Advocate for Respondent No.11



Deponent

*[Signature]*

**BEFORE ME**

*[Signature]*

Y. T. PILLAY  
NOTARY GOVT. OF INDIA  
PUNE DIST

Noted and Registered  
at Sr. No 0131 / 2023.

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07 FEB 2023